

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
CP-119/241-242/PB/2019

IN THE MATTER OF:

Ransati surajgarhia Infrastructure

...APPLICANT

Vs.

Eminent Infradevelopers Ltd & Ors.

...RESPONDENT

Section

U/s 241-242

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:Adv. Ajitesh Kumar

For the Respondent :Adv Ajay Garg for R-1

ORDER

Proxy Counsel on behalf of the Petitioner is present submitted that the main counsel is on legs before the Hon'ble High Court and therefore sought adjournment.

Ld. Counsel on behalf of the R-1 is also present. In view of the request made by the Proxy Counsel on behalf of the Petitioner, list the matter on **19.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)